

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI S. D. PATIL): (a) Some of the private and DTC vehicles plying have been emitting excessive smoke.

(b) Special drives are launched to check the vehicles emitting excessive smoke. The Transport authorities of neighbouring States have also been addressed by the police in the matter.

(c) 2740 vehicles including 13 DTC buses were checked and challaned during the last six months. Separate figures for the other buses are not readily available.

Management of Khadi Gramodyog Commission

4187. SHRI C. K. JAFFER SHA-RIEF: Will the Minister of INDUSTRY be pleased to state:

(a) whether Government propose to allow participation of workers in the management of the Khadi Gramodyog Commission and its institutions; and

(b) if so, by when a decision is likely to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI JAGDAMBI PRASAD YADAV): (a) and (b). There is no such proposal under consideration of the Government. The employees of the Khadi and Village Industries Commission are already playing an effective and essential role in implementing policies and programmes of the Commission. The Institutions assisted by the Commission usually have a two-tier management i.e. while the ultimate authority vests in the Board of Trustees of an Institution, day-to-day management is done by a Sanchalak Mandal which generally include workers. Workers are also associated at various levels of policy making and day-to-day management of the Institutions and in

many cases Board of Trustees include workers with record of devoted service.

Referring of Charges against Shri Kanti Desai to Chief Justice

4188 SHRI EDUARDO FALEIRO: Will the Minister of HOME AFFAIRS be pleased to state

(a) whether Government have decided to refer the charges of corruption made against Shri Kanti Desai and family members of Shri Charan Singh to the Chief Justice of India;

(b) if so, whether prior consent of the Chief Justice has been obtained in this regard,

(c) under which provision of law is the Chief Justice to carry this examination; and

(d) the reasons for delay in taking such decision more than 9 months after the demand was made in Parliament?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI S. D. PATIL): (a) to (d). In his statement made in Rajya Sabha on the 24th August, 1978, the Prime Minister stated *inter alia* "in the event of any specific charges of corruption in the context of the Resolution being made to it in writing by any Hon'ble Member since my Government took office, Government proposes to refer the same to the Chief Justice of India for being examined by him."

The Chief Justice of India had given his consent to this statement being made by the Prime Minister in the Rajya Sabha.

Since no specific charges of corruption in writing by any Hon'ble Member were received by the Government, the question of making a reference did not arise.

The Government, however, subsequently decided of its own to refer the debate on the Motion that was adopted on the 10th August, 1978, in the Rajya Sabha to the Chief Justice of India, with the request that he may determine whether any *prima facie* case in respect of any of the charges referred to in the debate aforesaid, which pertain to the period after the present Government took charge in March 1977, was established so as to justify a formal inquiry under the Commissions of Inquiry Act, 1952.

It may, however, be added that although there is no specific provision of law under which such inquiry may be made by the Chief Justice, there are earlier precedents of such inquiries having been made.

Futurology Workshop held in Madras

4189. SHRI P. V. PERIASAMY: Will the Minister of SCIENCE AND TECHNOLOGY be pleased to state:

(a) the principal conclusions of the Futurology Workshop held in Madras from February 6 to February 11, which was sponsored by the Department of Science and Technology in collaboration with the Institute of Techno-Economic Studies; and

(b) the action initiated in preparing a perspective plan for tackling the problems of the country?

THE PRIME MINISTER (SHRI MORARJI DESAI): (a) The principal findings and recommendations of the Futurology Workshop on "Water Needs and Management—200 A.D." organised by the Institute of Techno-Economic Studies, Madras during February 6—10, 1979 are given in the attached statement.

(b) Even prior to the holding of the above Workshop, the need for planned development of our water resources, and preparation of a perspective plan for exploitation of the entire water potential for optimum benefits, and

preparation of Five-Year Plans within the framework of the overall perspective, was brought to the attention of the Government by the Irrigation Commission set up in 1969; and by the Second and Third Conferences of State Irrigation Ministers held in 1976 and 1977 respectively. After the Third Conference of State Irrigation Ministers, the Government have requested the State Governments to draw up a perspective plan for future development in their areas, immediately identifying all projects which would have to be taken up for tapping the available water resources, and to complete the investigation within 3—5 years.

Statement

Main findings and recommendations of the Futurology Workshop on "Water Needs and Management—2000 A.D." organised by the Institute of Techno-Economic Studies, Madras during February 6-10, 1979:

1. *Data Base*—The Workshop recommends the improvement and enlargement of the existing network for regular and systematic collection of Hydrometeorological, Hydrological and Hydrogeological Data; and also recommends collection of economic and social data pertinent to water resources development and management.

2. *Institutes for water studies*—Workshop welcomes the establishment of the Institute of Water Studies by the Government of Tamil Nadu; and urges that the Institute becomes the focal point for the spectrum of water subjects of relevance to the State. Consideration must be given to the establishment of similar institutes for Water Studies in other States, if they do not already exist. Cooperation and exchange of information and data with other water institutes must be promoted.

3. *Water use and Efficiency*—The Workshop believed that high priority must be given to save the water that is wasted. The results of the present